

**IN THE INCOME TAX APPELLATE TRIBUNAL
MUMBAI "F" BENCH, MUMBAI**

**[Coram: Pramod Kumar (Vice President)
And Madhumita Roy (Judicial Member)]**

ITA No. 874/Mum/2015
Assessment year: 2005-06

M/s. JSW Steel Ltd.Appellant
*JSW Centre,
Bandra Kurla Complex,
Mumba – 400 051
[PAN: AAACJ 4323 N]*

Vs

DCIT, Central Circle 8(3)Respondent
*6th Floor, Aayakar Bhavan,
M. K. Road, Mumbai – 400 020*

Appearances by

Gaurav Kabra *for the appellant*
Jainta Zimik Vashai *for the respondent*

Date of concluding the hearing : January 09, 2020
Date of pronouncement : February 11, 2020

ORDER

Per Pramod Kumar, VP:

1. By way of this appeal, the assessee-appellant has challenged the correctness of the order dated 01.12.2014, passed by the CIT(A)-47, Mumbai, in the matter of assessment under section 143(3) r.w.s. 153 A of the Income Tax Act, 1961, for the assessment year 2005-06.

2. Grievances raised by the assessee reads as under:

1. *On the facts and in the circumstances of the case, the CIT(A) erred in confirming the action of the DCIT in not allowing the reduction of the reversal of the provision for doubtful debts from the Book Profits for the purpose of MAT Computation.*

3. The appeal was called for the hearing. At the outset in this case learned counsel of the assessee submitted that he shall be withdrawing the appeal.

4. The ld. DR does not oppose to the prayers so made by the assessee.

5. In view of the above position, we deem it fit and proper to permit to withdraw the aforesaid appeal.

6. Accordingly, this appeal is dismissed as withdrawn. Pronounced in the open court today on the 11th day of February, 2020

Sd/-

Madhumita Roy
(Judicial Member)

Sd/-

Pramod Kumar
(Vice President)

Mumbai, dated the 11th day of January, 2020

Copies to:

(1)	<i>The Applicant</i>	(2)	<i>The respondent</i>
(3)	<i>CIT</i>	(4)	<i>CIT(A)</i>
(5)	<i>DR</i>	(6)	<i>Guard File</i>

By order

Assistant Registrar
Income Tax Appellate Tribunal
Mumbai benches, Mumbai